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†RECOMMENDATIONS OF SECOND WAGE BOARD FOR SUGAR INDUSTRY

747. SHRI D. THENGARI: Will the Minister of LABOUR AND REHABILITATION be pleased to state.

- (a) whether it is a fact that the Union Government have accepted the recommendations of the Second Wage Board for the Sugar Industry for grant of interim relief to employees and asked the employers to implement it:
- (b) if so, whether the employers have asked for any time limit to implement the said recommendations; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI L. N. MISHRA): (a) Yes, Sir. The Board has made two interim recommendations, Resolutions accepting the Board's recommendations are appended. [See Appendix LX, Annexure No. 36].

- (b) No such representation has been received.
 - (c) Does not arise.

12 Noon.

OBITUARY REFERENCE

MR. CHAIRMAN: I have to bring to the notice of Members with regret passing away of Captain Awadhesh Pratap Singh, who was a Member of the Rajya Sabha from 1952 to 1960. Captain Awadhesh Pratap Singh was one of the old guards of the freedom movement. During the early period of his political career, he had devoted himself to the abolition of untouchability. He also suffered imprisonment and privations for taking part in the national movement. After independence, he became Chief Minister of erstwhile Vindhya Pradesh

and was also a Member of the Constituent Assembly.

In Captain Awadhesh Pratap Singh's passing away, the country has lost one of the devoted workers in the cause of our political emancipation.

I would request the Members to rise in their seats and observe one minute's silence as a mark of respect to the memory of the deceased.

(Hon. Members then stood in silence for one minute.)

I shall ask the Secretary to convey to the members of the breaved family the sense of grief and profound sympathy of this House.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

DEMANDS OF CIVIL SERVANTS AND EM-PLOYEES OF ERSTWHILE FRENCH ESTAB-LISHMENTS IN INDIA FOR REVISION OF PAY, DEARNESS ALLOWANCE, ETC.

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to call the attention of the Minister of Home Affairs to the demands of the civil servants and employees of the erstwhile French establishments in India for revision of their scales of pay and dearness allowance, and in respect of certain matters relating to their service conditions, etc.

One thing I want to say here. I gave this notice specifically for Pondicherry. Anyway, it refers to Pondicherry.

THE DEPUTY MINISTER IN THE **AFFAIRS** OF HOME MINISTRY RAMASWAMY): S. (SHRI K. According to Article 9 of the Treaty of Cession with France, a permanent ex-French employee of Pondicherry is entitled to retain the conditions service which he enjoyed before November, 1954. The scales of pay the ex-French employees were generally higher than those applicable to the post-merger employees who on the Madras Government scales of

[†]Transferred from the 12th June, 1967.